

RAJYA SABHA

Tuesday, the 30th November, 2021/9 Agrahayana, 1943(saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir...

MR. CHAIRMAN: I will give you time after Papers are laid. You know that is the procedure.

Notifications of the Ministry of Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (1) G.S.R. 4 (E), dated the 4th January, 2021, publishing the Customs Authority for Advance Rulings Regulations, 2021, along with Delay Statement.
- (2) G.S.R. 582 (E), dated the 19th August, 2021, amending Notification number G.S.R. 449 (E), dated the 29th June, 2021, to insert certain entries in the original Notification.
- (3) G.S.R. 601 (E), dated the 31st August, 2021, amending Notification number G.S.R. 286 (E), dated the 24th April, 2021, to substitute certain entries in the original Notification.
- (4) G.S.R. 624 (E), dated the 10th September, 2021, amending Notification Numbers G.S.R. 785 (E), dated the 30th June, 2017 and G.S.R. 69 (E), dated the 1st February, 2021, to substitute certain entries in the original Notifications.

- (5) G.S.R. 625 (E), dated the 10th September, 2021, rescinding Notification Number G.S.R. 449 (E), dated the 29th June, 2021.
- (6) G.S.R. 640 (E), dated the 17th September, 2021, amending Notification number G.S.R. 785 (E), dated the 30th June, 2021, to substitute certain entries in the original Notification.
- (7) G.S.R. 672 (E), dated the 29th September, 2021, exempting certain goods specified therein, from the whole of the duty on customs leviable thereon under the First Schedule to the Customs Tariff Act, 1975, when imported into India.
- (8) G.S.R. 708 (E), dated the 30th September, 2021, amending Notification number G.S.R. 785 (E), dated the 30th June, 2017, to substitute/insert certain entries in the original Notification.
- (9) G.S.R. 709 (E), dated the 30th September, 2021, amending Notification numbers G.S.R. 644 (E), dated the 7th September, 2009 and G.S.R. 536 (E), dated the 14th July, 2011, to insert/substitute certain entries in the original Notifications.
- (10) G.S.R. 733 (E), dated the 14th October, 2021, exempting certain goods specified therein from so much of the duty of customs leviable thereon under the First Schedule to the Customs Tariff Act, 1975, as specified therein.
- (11) G.S.R. 734 (E), dated the 14th October, 2021, exempting certain goods specified therein from so much of the Agriculture Infrastructure and Development Cess leviable thereon under Section 124 of the Finance Act, 2021, as specified therein.
- (12) G.S.R. 756 (E), dated the 22nd October, 2021, amending Notification number G.S.R. 590 (E), dated the 13th August, 2008, to insert certain entries in the original Notification.

(13) G.S.R. 757 (E), dated the 22nd October, 2021, amending Notification number G.S.R. 241 (E), dated the 31st March, 2021, to substitute certain entries in the original Notification.

(14) G.S.R. 781 (E), dated the 3rd November, 2021, amending Notification number G.S.R. 475 (E), dated the 6th July, 2019, to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (14) See No. LT-5205/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Service Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 598 (E), dated the 29th August, 2021, publishing the Central Goods and Services Tax (Seventh Amendment) Rules, 2021.

(2) G.S.R. 599 (E), dated the 29th August, 2021, amending Notification number G.S.R. 1253 (E), dated the 31st December, 2018, to substitute certain entries in the original Notification.

(3) G.S.R. 600 (E), dated the 29th August, 2021 partially modifying Notification number G.S.R. 235 (E) dated the 3rd April, 2020 and G.S.R. 310 (E), dated the 1st May, 2021, seeking to extend the time-limit for making an application of revocation of cancellation of registration under sub-section (1) of section 30 of the said Act, which falls within the period of 1st day of March, 2020 to 31st day of August, 2021, as specified therein.

(4) G.S.R. 659 (E), dated the 24th September, 2021, publishing the Central Goods and Services Tax (Eighth Amendment) Rules, 2021.

(5) G.S.R. 660 dated the 24th September, 2021, amending Notification number G.S.R. 132 (E), dated the 23rd February, 2021 to insert certain entries in the original Notification.

- (6) G.S.R. 687 (E), dated the 30th September, 2021, amending Notification number G.S.R. 690 (E), dated the 28th June, 2017, to insert/omit/substitute certain entries in the original Notification.
- (7) G.S.R. 688 (E), dated the 30th September, 2021, amending Notification number G.S.R. 691 (E), dated the 28th June, 2017, to insert/omit/substitute certain entries in the original Notification.
- (8) G.S.R. 693 (E), dated the 30th September, 2021, amending Notification number G.S.R. 673 (E), dated the 28th June, 2017, to insert/omit/substitute certain entries in the original Notification.
- (9) G.S.R. 694 (E), dated the 30th September, 2021, amending Notification number G.S.R. 674 (E), dated the 28th June, 2017, to substitute certain entries in the original Notification.
- (10) G.S.R. 695 (E), dated the 30th September, 2021, amending Notification number G.S.R. 676 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (11) G.S.R. 696 (E), dated the 30th September, 2021, amending Notification number G.S.R. 1310 (E), dated the 18th October, 2017, to substitute certain entries in the original Notification.
- (12) G.S.R. 697 (E), dated the 30th September, 2021, seeking to exempt certain goods specified in column (3) of the Table therein, under Section 9 of the said Act, as in excess of the amount calculated at the rate as specified in column (4) of the Table therein.
- (13) G.S.R. 763 (E), dated the 27th October, 2021, amending Notification number G.S.R. 673 (E), dated the 28th June, 2017, to omit certain entries in the original Notification.

[Placed in Library. For (1) to (13) See No. LT-5210/17/21]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 689 (E), dated the 30th September, 2021, amending Notification number G.S.R. 683 (E), dated the 28th June, 2017, to insert/omit/substitute certain entries in the original Notification.
- (2) G.S.R. 690 (E), dated the 30th September, 2021, amending Notification number G.S.R. 684 (E), dated the 28th June, 2017, to insert/substitute/omit certain entries in the original Notification.
- (3) G.S.R. 698 (E), dated the 30th September, 2021, amending Notification number G.S.R. 666 (E), dated the 28th June, 2017, to insert/omit/substitute certain entries in the original Notification.
- (4) G.S.R. 699 (E), dated the 30th September, 2021, amending Notification number G.S.R. 667 (E), dated the 28th June, 2017, to substitute certain entries in the original Notification.
- (5) G.S.R. 700 (E), dated the 30th September, 2021, amending Notification number G.S.R. 669 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (6) G.S.R. 701 (E), dated the 30th September, 2021, amending Notification number G.S.R. 1311 (E), dated the 18th October, 2017, to substitute certain entries in the original Notification.
- (7) G.S.R. 702 (E), dated the 30th September, 2021, exempting goods specified therein, from so much of the duty of customs leviable thereon under Section 5 of the said Act, as specified therein.
- (8) G.S.R. 764 (E), dated the 27th October, 2021, amending Notification number G.S.R. 666 (E), dated the 28th June, 2017, to omit certain entries in the original Notification.

[Placed in Library. For (1) to (8) See No. LT-5212/17/21]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 691 (E), dated the 30th September, 2021, amending Notification number G.S.R. 702 (E), dated the 28th June, 2017, to insert/omit/substitute certain entries in the original Notification.
- (2) G.S.R. 692 (E), dated the 30th September, 2021, amending Notification number G.S.R. 703 (E), dated the 28th June, 2017, to insert/substitute/omit certain entries in the original Notification.
- (3) G.S.R. 703 (E), dated the 30th September, 2021, amending Notification number G.S.R. 710 (E), dated the 28th June, 2017, to insert/omit/substitute certain entries in the original Notification.
- (4) G.S.R. 704 (E), dated the 30th September, 2021, amending Notification number G.S.R. 711 (E), dated the 28th June, 2017, to substitute certain entries in the original Notification.
- (5) G.S.R. 705 (E), dated the 30th September, 2021, amending Notification number G.S.R. 713 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (6) G.S.R. 706 (E), dated the 30th September, 2021, amending Notification number G.S.R. 1312 (E), dated the 18th October, 2017, to substitute certain entries in the original Notification.
- (7) G.S.R. 707 (E), dated the 30th September, 2021, exempting goods specified therein, from so much of the union territory tax leviable thereon under Section 7 of the said Act, as specified therein.
- (8) G.S.R. 765 (E), dated the, 27th October, 2021 amending Notification number G.S.R. 710 (E), dated the 28th June, 2017, to omit certain entries in the original Notification.

[Placed in Library. For (1) to (8) See No. LT-5213/17/21]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification number G.S.R. 710 (E), dated the 30th September, 2021, amending Notification number G.S.R. 720 (E), dated the 28th June, 2017, to insert certain entries in the original Notification, issued under sub-section (2) of the Goods

and Services Tax (Compensation to States) Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. LT-5214/17/21]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:-

- (1) G.S.R. 522 (E), dated the 31st July, 2021, amending Notification number G.S.R. 574 (E), dated the 6th June, 2016, to substitute certain entries in the original Notification.
- (2) G.S.R. 523 (E), dated the 1st August, 2021, amending Notification number G.S.R. 1228 (E), dated the 9th October, 2017, to insert certain entries in the original Notification.
- (3) G.S.R. 543 (E), dated the 9th August, 2021, seeking to impose anti-dumping duty on imports of Phthalic Anhydride originating in or exported from China PR, Indonesia, Korea RP and Thailand, in pursuance of the anti-dumping investigation findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (4) G.S.R. 572 (E), dated the 12th August, 2021, rescinding Notification No. G.S.R. 777 (E), dated the 8th August, 2016.
- (5) G.S.R. 585 (E), dated the 24th August, 2021, rescinding Notification number G.S.R. 434 (E), dated the 21st April, 2016.
- (6) G.S.R. 588 (E), dated the 25th August, 2021, amending Notification number G.S.R. 1101 (E), dated the 29th November, 2016, to insert entries in the original Notification.
- (7) G.S.R. 590 (E), dated the 26th August, 2021, seeking to impose anti-dumping duty on imports of "Natural Mica based Pearl Industrial Pigments excluding cosmetic grade" originating in or exported from China PR for a period of five years from the date of publication on the notification in the Official Gazette.

- (8) G.S.R. 597 (E), dated the 27th August, 2021, amending Notification number G.S.R. 1166 (E), dated the 4th December, 2018, to insert certain entries in the original Notification.
- (9) G.S.R. 607 (E), dated the 31st August, 2021, amending Notification number G.S.R. 846 (E), dated the 1st September, 2016, to insert certain entries in the original Notification.
- (10) G.S.R. 630 (E), dated the 14th September, 2021, amending Notification number G.S.R. 1427 (E), dated the 17th November, 2017, to substitute certain entries in the original Notification.
- (11) G.S.R. 637 (E), dated the 16th September, 2021, seeking to levy anti-dumping duty on imports of 'Aluminium Foil' originating in or exported from China PR, Malaysia, Thailand, Indonesia for a period of five years from the date of publication of the Notification in the Official Gazette.
- (12) G.S.R. 649 (E), dated the 22nd September, 2021, rescinding Notification number G.S.R. 362 (E), dated the 29th March, 2016.
- (13) G.S.R. 671 (E), dated the 29th September, 2021, amending Notification number G.S.R. 1303 (E), dated the 17th October, 2017, to insert certain entries in the original Notification.
- (14) G.S.R. 685 (E), dated the 30th September, 2021, amending Notification number G.S.R. 588 (E), dated the 14th June, 2017, to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (14) See No. LT-5211/17/21]

Reports and Accounts of Sagarmala Development Company Limited, New Delhi for various years and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I rise to lay on the Table—